

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 287 of 2019

&

I.A. No. 3313 of 2019

IN THE MATTER OF:

Mahendra G. Wadhvani

...Appellant

Versus

Reed Relays & Electronics India Ltd. & Ors.

...Respondents

Present:-

For Appellant: Ms. Shreya Jain, Advocate.

For Respondent: Mr. Goutham Shivshankar, Advocate.

**Mr. Delep Goswami, Mr. Eshwar and Mr. Anirrud
Goswami, Advocates for R-1**

Mr. Abhishek Baid, Advocate for R-2.

ORDER
(Virtual Mode)

05.11.2020 Ms. Shreya Jain, Advocate for the Appellant states that her colleague has been tested Corona positive and she is also proceeding to get herself tested. She says that because of this, they have not been able to give instruction to the senior counsel who is to appear in this matter.

List the Appeal 'For Admission (After Notice) hearing on **18th December, 2020** in terms of order dated 22nd September, 2020 on the question of propriety of the impugned order as well as the merits of the Appeal.

Interim order to continue.

[Justice A.I.S. Cheema]
Member (Judicial)

[V.P. Singh]
Member (Technical)